

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 50 of 2019

Manju Roy Choudhary Appellant

Versus

1. Community Development and Social Welfare Department of the
Tata Iron & Steel Company Ltd. (now M/s Tata Steel), Jamshedpur
2. Tata Iron & Steel Company Ltd. (now M/s. Tata Steel), Jamshedpur
... .. Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant: None.
For Resp. No.1: Mr. Manish Mishra, Advocate
For Resp. No.2: Mr. Piyush Chitresh, Advocate

Oral Order
06/Dated: 10.09.2020

Place the letter of Principal District & Sessions Judge, East Singhbhum, Jamshedpur on the administrative side of the Chief Justice.

None appears for the appellant.

In response to the notice sent to respondent No.1, Mr. Manish Mishra, learned counsel appears on its behalf and undertakes to file Vakalatnama. Hence no further notice is required to be served. Let him file Vakalatnama within two weeks.

Respondent No.2 is already represented by Mr. Piyush Chitresh, Advocate.

Put up this case on 01.10.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)